

F. No. 296/4/2019- CX-9
Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes & Customs

New Delhi, dated the 01.04.2019

Office Memorandum

**Subject:- Weekly Report in respect of important developments in CBIC for the week –25.03.2019
to 29.03.2019- reg.**

Based on the inputs received from various sections, following is the compilation of the important developments for the week –25.03.2019 to 29.03.2019.

1. Administrative Changes:-

- Order regarding allocation of charge among Members of CBIC, has been issued vide Office Order No. 38/2019 dated 25.03.2019.
- Order regarding appointment of Shri Rohit Anand, IRS(C&CE) as Deputy Director with Directorate of Enforcement on deputation basis, has been issued vide Office Order No. 39/2019 dated 26.03.2019.
- Order regarding promotion of Shri Vivek Johri, IRS(C&CE) to the grade of Pr. Chief Commissioner, has been issued vide Office Order No. 40/2019 dated 27.03.2019.
- Order regarding appointment of Shri Saurabh Kumar, IRS(C&CE) as OSD to Minister on co-terminus basis, has been issued vide Office Order No. 41/2019 dated 28.03.2019.

2. Legislative Changes:-

- Notification No. 25/2019-Cus-IV(N.T.) dated 25.03.2019 issued for these regulations may be called the Shipping Bill & Bill of Export(Form) Amendment Regulation, 2019.
- Notification No. 26/2019 Cus-IV(N.T.) dated 25.03.2019 issued for appointment of Common Adjudicating Authority show cause notice M/s Proctor & Gamble Home Products Limited.
- Notification No. 08/2019-Cus, dated 25.03.2019 has been issued to extend the exemption from Integrated Tax and Compensation Cess upto 31.03.2020 on goods imported against AA/EPCG authorization.
- Notification No. 09/2019-Cus, dated 25.03.2019 has been issued to amend Notification No. 52/2003-Customs dated 31.03.2003 for extending exemption from IGST and compensation cess to EOUs on imports till 31.03.2020.
- Notification No. 10/2019-Cus, dated 28.03.2019 has been issued to amend notification No. 69/2011-Customs dated 29.07.2011 to extend deeper tariff concessions to imports of specified goods from Japan under India-Japan CEPA (IJCEPA) with effect from 1st April, 2019.
- Notification No. 11/2019-Cus, dated 29.03.2019 has been issued to amend notification No. 50/2017-customs dated 30th June 2017 to postpone the implementation of increased customs duty on specified imports originating in USA from 1st April, 2019 to 2nd May, 2019.
- Notification No. 14/2019-Cus (ADD), dated 25.03.2019 has been issued to impose anti-dumping duty on 'Acetone', originating in or exported from European Union, Singapore, South Africa and United States of America.
- Notification No. 15/2019-Cus (ADD), dated 29.03.2019 has been issued to impose definitive anti-dumping duty on 'Ethylene Vinyl Acetate (EVA) sheet for Solar Module', originating in or exported from China PR, Malaysia, Saudi Arabia and Thailand.
- Notification No. 03/2019-Central Tax (Rate), dated 29.03.2019 has been issued to amend notification No. 11/2017- Central Tax (Rate) so as to notify CGST rates of various services as recommended by Goods and Services Tax Council for real estate sector.

- Notification No. 04/2019-Central Tax (Rate), dated 29.03.2019 has been issued to amend notification No. 12/2017- Central Tax (Rate) so as to exempt certain services as recommended by Goods and Services Tax Council for real estate sector.
- Notification No. 05/2019- Central Tax (Rate), dated 29.03.2019 has been issued to to amend notification No. 13/2017- Central Tax (Rate) so as to specify services to be taxed under Reverse Charge Mechanism (RCM) as recommended by Goods and Services Tax Council for real estate sector.
- Notification No. 06/2019- Central Tax (Rate), dated 29.03.2019 has been issued to notify certain class of persons by exercising powers conferred under section 148 of CGST Act, 2017.
- Notification No. 07/2019- Central Tax (Rate), dated 29.03.2019 has been issued to notify certain services to be taxed under RCM under section 9(4) of CGST Act as recommended by Goods and Services Tax Council for real estate sector.
- Notification No. 08/2019- Central Tax (Rate), dated 29.03.2019 has been issued to amend notification No. 1/2017- Central Tax (Rate) so as to notify CGST rate of certain goods as recommended by Goods and Services Tax Council for real estate sector.
- Notification No. 09/2019- Central Tax (Rate), dated 29.03.2019 has been issued to amend notification No. 02/2019- Central Tax (Rate) so as to provide for application of Composition rules to persons opting to pay tax under notification no. 2/2019- Central Tax (Rate).
- Notification No. 03/2019-Integrated Tax (Rate), dated 29.03.2019 has been issued to amend notification No. 8/2017- Integrated Tax (Rate) so as to notify IGST rates of various services as recommended by Goods and Services Tax Council for real estate sector.
- Notification No. 04/2019-Integrated Tax (Rate), dated 29.03.2019 has been issued to amend notification No. 9/2017- Integrated Tax (Rate) so as to exempt certain services as recommended by Goods and Services Tax Council for real estate sector.
- Notification No. 05/2019-Integrated Tax (Rate), dated 29.03.2019 has been issued to amend notification No. 10/2017- Integrated Tax (Rate) so as to specify services to be taxed under Reverse Charge Mechanism (RCM) as recommended by Goods and Services Tax Council for real estate sector.
- Notification No. 06/2019-Integrated Tax (Rate), dated 29.03.2019 has been issued to notify certain class of persons by exercising powers conferred under section 148 of CGST Act, 2017.
- Notification No. 07/2019-Integrated Tax (Rate), dated 29.03.2019 has been issued to notify certain services to be taxed under RCM under section 5(4) of IGST Act as recommended by Goods and Services Tax Council for real estate sector.
- Notification No. 08/2019-Integrated Tax (Rate), dated 29.03.2019 has been issued to amend notification No. 1/2017- Integrated Tax (Rate) so as to notify IGST rate of certain goods as recommended by Goods and Services Tax Council for real estate sector.
- Notification No. 03/2019- Union Territory Tax (Rate), dated 29.03.2019 has been issued to amend notification No. 11/2017- Union Territory Tax (Rate) so as to notify UTGST rates of various services as recommended by Goods and Services Tax Council for real estate sector.
- Notification No. 04/2019- Union Territory Tax (Rate), dated 29.03.2019 has been issued to amend notification No. 12/2017- Union Territory Tax (Rate) so as to exempt certain services as recommended by Goods and Services Tax Council for real estate sector.
- Notification No. 05/2019- Union Territory Tax (Rate), dated 29.03.2019 has been issued to amend notification No. 13/2017- Union Territory Tax (Rate) so as to specify services to be taxed under Reverse Charge Mechanism (RCM) as recommended by Goods and Services Tax Council for real estate sector.
- Notification No. 06/2019- Union Territory Tax (Rate), dated 29.03.2019 has been issued to notify certain class of persons by exercising powers conferred under section 148 of CGST Act, 2017.
- Notification No. 07/2019- Union Territory Tax (Rate), dated 29.03.2019 has been issued to notify certain services to be taxed under RCM under section 7(4) of UTGST Act as recommended by Goods and Services Tax Council for real estate sector.
- Notification No. 08/2019- Union Territory Tax (Rate), dated 29.03.2019 has been issued to amend notification No. 1/2017- Union Territory Tax (Rate) so as to notify UTGST rate of certain goods as recommended by Goods and Services Tax Council for real estate sector.

- Notification No. 09/2019- Union Territory Tax (Rate), dated 29.03.2019 has been issued to amend notification No. 02/2019- Union Territory Tax (Rate) so as to provide for application of Composition rules to persons opting to pay tax under notification no. 2/2019- Union Territory Tax (Rate).

(Hemambika R. Priya)
Pr. Commissioner(Coordination)

1. Chairman, CBIC
2. Member (IT, Legal)
3. Member(CX & GST)
4. Member(Tax Policy)
5. Member(Customs)
6. Member(Admn)
6. Member (Investigation)

Copy for information to: Commissioner (CX)/ Commissioner (ST)/ Commissioner (Legal)/ Commissioner (PAC)/ Commissioner (Cus &EP), Commissioner (RI&I)/Commissioner (GST) /Commissioner(DTPS) / JS(Admn)/ JS(Cus)/ JS(TRU-I)/JS(TRU-II)/JS (Review)/JS (DBK)/Web-Master.

